

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Office of the Registrar Judicial, Jammu)

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ORDER

No. 16/RJ/19

Dated: 31-01-19

To streamline the process of inspection of judicial record/judicial files, it is hereby enjoined upon all the concerned that inspection of judicial record/judicial files, by the Parties/Advocates/authorized agents or by person other than party, shall be allowed strictly in terms of **Rules 208 to 224, Chapter -XX, 'Inspection of Record', High Court Rules, 1999.**

By Order

  
(Sonia Gupta)  
Registrar Judicial

No. 113-2/RJ Dated 31-01-19  
Copy to:

1. Principal Secretary to Hon'ble The Chief Justice, High Court of J&K, Jammu, for kind information of Her Lordship.
2. Worthy Registrar General, High Court of Jammu and Kashmir, Jammu, for information.
3. President, J&K High Court Bar Association Jammu, for information.
4. Joint Registrar (Judicial/Protocol), High Court of Jammu and Kashmir Jammu Wing, for information.
5. Joint Registrar (Adm.), High Court of Jammu and Kashmir, Jammu Wing, for information.
6. Deputy Registrar, Administration, High Court of J&K, Jammu, for information.
7. All Assistant Registrar/I/C Judicial Sections, for information and strict compliance.
8. I/C NIC, High Court Wing, Jammu, to upload the above order on the official website of High Court of J&K.
9. I/C Judicial Record Room, High Court Wing, Jammu, for strict compliance.

  
Registrar Judicial